

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 84/MP/2013**

**Coram:**

**Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member**

**Date of Hearing: 23.07.2013**

**Date of Order: 02.12.2013**

**In the matter of**

Petition for registration under REC mechanism and Section 86(1) (e) of the Electricity Act, 2003.

**And in the matter of**

Shree Renuka Sugars Ltd.,  
B. C. No. 105, Havelock Road,  
Camp Belgaum-590 001.

.....Petitioner

Vs

1. National Load Despatch Centre  
B-9, Qutab Industrial Area, Katwaria Sarai,  
New Delhi-110 016.
2. Maharashtra Energy Development Agency,  
Sr. No. 191, Phase-I MHADA Commercial Complex,  
2nd Floor Opp. Tridal Nagar, Yerwada,  
Pune-411 006.
3. Maharashtra State Load Despatch Centre,  
State Load Despatch Centre,  
Thane-Belapur Road, P.O. Airoli,  
Navi Mumbai-400 708.

.....Respondents



**Representatives of the Petitioner** : Shri Abhishek Khane, Advocate  
Ms. Jyoti Prasad, NLDC  
Shri Shailendra Verma, Respondent

### **ORDER**

The petitioner Shree Renuka Sugars Ltd. has filed the present petition seeking the direction to National Load Despatch Centre and Maharashtra Energy Development Agency to consider the application of the petitioner for grant of renewable energy certificates with effect from 25.10.2012 among other prayers. The reply to the petitioner has been filed by both the respondents. The matter was heard on 23.7.2013 and the order was reserved.

2. We have considered the submission of the petitioner and the respondents. After going through the material on record, we feel it necessary to ask for certain information before we take a view on the prayers of the petitioner and issue necessary order. Accordingly, we direct the petitioner to place the following information on affidavit:

(a) The date of commissioning of the 30 MW bagasse/biomass based cogeneration power plant of the petitioner at Ganganagar.

(b) The petitioner is stated to have entered into a Power Purchase Agreement dated 7.6.2011 with MSEDCL for sale of surplus power. The copy of the PPA with MSEDCL is placed on record.

(c) The petitioner is stated to use of 2.55 MW of power generated at the cogeneration plant for self-use. The petitioner needs to clarify whether this load has been assessed or sanctioned by the concerned distribution licensee.

(d) Copy of the "New Policy for Power Generation from Non-Conventional Source of Energy-2008" dated 14.10.2008 issued by Government of Maharashtra and the notification issued by Government of Maharashtra exempting the cogeneration plant from paying electricity duty on self consumption.

3. We direct the petitioner to file the above information by 19.12.2013.

**sd/-**  
**(M. Deena Dayalan)**  
**Member**

**sd/-**  
**(V. S. Verma)**  
**Member**